

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 15-11-19

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/1118/IB/2018
NAME OF THE PETITIONER(S) : UNIQUE ROOF PVT LTD
NAME OF THE RESPONDENTS : SCM GARMENTS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. E.K. Iyer
B. Senthil
C. Meen

COUNCIL FOR CD 

2. MURUGAN ESWAR
RATA PANDIAN

DRP



ORDER

Mr. Muthiah Thevar Pandian, IRP, represents for the Petitioner / Operational Creditor in person. It is brought to the notice of this Tribunal as against the Operational Creditor herein Corporate Insolvency Resolution Process (CIRP) has been initiated by this Tribunal on 04.10.2019, wherein he, Mr. Muthiah Thevar Pandian has been appointed as the Insolvency Resolution Professional of the Petitioner herein. Counsel for the Respondent is present and represents that counter statement has also been filed. From the Petition, it is evident that the Petition has been filed on 26.07.2018 i.e., prior to the initiation of the CIRP as against the Operational Creditor / Petitioner and in the circumstances subsequent to the initiation of the CIRP as against the Petitioner / Operational Creditor, the IRP viz., Mr. Muthiah Thevar Pandian is entitled to represent the Company. In the above said circumstances, we direct the IRP to file an Application seeking an amendment in the cause title of the Petition, as filed by the Petitioner viz., Unique Roof Pvt. Ltd. prior to the initiation of the CIRP and the same be placed before this Tribunal within one week from today. The amended copy of the Application also be served to Counsel for the Respondent. Post the matter on **04.12.2019**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

gllk

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)